

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

**On Top
Priority**

The Principal District and Sessions Judge,
Budgam, Baramullah, Leh, Kargil, Kathua,
Samba, Kishtiwari and Poonch.

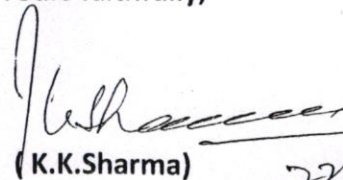
NO:- 21241-49/STJ Dated :- 22/08/2017
Subject :- Awaiting of Quarterly work done Statement both Civil
and Criminal (Main & Misc) as on 30.06.2017

Sir,

On the subject cited above, You are informing that
the information of Quarterly work done Statement both Civil and
Criminal (Main & Misc) as on 30.06.2017, IInd Quarter is still
pending despite of lapse of one and half months .

In this connection, it is requested to kindly furnish the
requisite information within a time of two days through speed
post enabling us to communicate the said information to the Apex
Supreme Court of India, New Delhi and other concerned
authorities .

Yours faithfully,

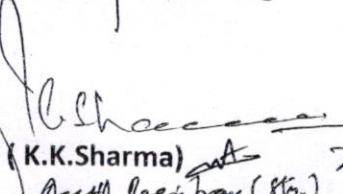

(K.K.Sharma)

Asstt: Registrar, Sts

22/8/2017

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① No- 21241-49/STJ
dt 22/08/2017

Copy to the Incharge NIC, High Court of J&K, Srinagar for uploading


(K.K.Sharma)

Asstt: Registrar (Sts.)

22/8/2017